

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 103**  
**(IB)-553(PB)/2020**

**IN THE MATTER OF:**

Manoj Kapoor ..... Applicant/Petitioner  
v.  
Divine Infracon Private Limited ..... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.03.2020**

**Coram:**

**SH. CH. MOHD. SHARIEF TARIQ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner ..... Mr. Akash Vajpai, Adv.  
For the Respondent ..... Mr. Abhishek Anand, Mr. Tushar Tyagi & Mr. Viren  
Sharma, Adv.

**ORDER**

Ld. Counsel for both the sides are present. Ld. Counsel for the corporate debtor is directed to file reply within two weeks with a copy in advance to the counsel for opposite. Thereafter, the counsel for the home buyer will file rejoinder if any.

List on 15.04.2020.

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

—sd—

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

11.03.2020  
Ritu Sharma